

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. No. 356 of 2013 in  
DFR -1601 of 2013**

**Dated : 30<sup>th</sup> October, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Central Railway, Mumbai**

**....Appellant(s)**

**Versus**

**Tata Power Co. Ltd. & Anr.**

**...Respondent (s)**

**Counsel for the Appellant(s):**

**Mr. Mullapudi Rambabu**

**Counsel for the Respondent(s):**

**Mr. Amit Kapur**

**Mr. Vishal Anand for R.1**

**ORDER**

**I.A. No. 356 of 2013  
(Appl. for condonation of delay)**

We have heard the learned counsel for the Applicant/Appellant on the reasons given in the affidavit filed in support of the Application to condone the delay of 36 days in refiling the Appeal. Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **26.11.2013.**

**(V.J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*ts/ss*